



ITEM NO.15

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT

Respondent(s)

([ONLY IA No. 34699/2022 (SUSPENSION OF SENTENCE) IN Diary No. 7049/2020 IS LISTED UNDER THIS ITEM.])

WITH

Diary No(s). 7049/2020 (II)

FOR SUSPENSION OF SENTENCE ON IA 34699/2022

IA No. 34699/2022 - SUSPENSION OF SENTENCE)

Date : 08-04-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Siddharth, AOR
Mr. Anshul Saxena, Adv.

Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Shubham Sagar, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Prakash Sharma, Adv.
Mr. Prince Gupta, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.
Mr. Ajay Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Cr.M.P.No. 34699/2022 in Criminal Appeal D. No. 7049/2020:

The impugned judgment of the High Court reversed the order of acquittal which had been rendered by the Trial Court. The appellant has been under incarceration for about nine years.

Considering the aforesaid fact, coupled with the period of incarceration, we are inclined to enlarge the appellant on bail subject to such condition that may be imposed by the Trial Court as it deems fit for the aforesaid purpose.

The Cr.M.P. is allowed in above terms.

(JATINDER KAUR)
P.S. to REGISTRAR

(POONAM VAID)
COURT MASTER (NSH)